

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 48**

**TO BE ANSWERED ON THE 02<sup>ND</sup> FEBRUARY, 2022/ MAGHA 13, 1943 (SAKA)  
AMENDMENTS IN CRIMINAL LAWS**

**48. SHRI JAWHAR SIRCAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the major concerns with existing criminal laws that prompt Government to consider amendments;**

**(b) the main recommendations of earlier Committees in this regard under the chairmanship of VS Malimath, NR Madhava Menon and JS Verma that have been taken into consideration;**

**(c) the exact purpose of setting up yet another committee and seeking views of several persons; and**

**(d) whether it is appropriate to involve serving members of the judiciary as law making is the preserve of the Parliament and more so as judiciary may have to adjudicate on these laws?**

**ANSWER:**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI AJAY KUMAR MISHRA)**

**(a) to (d) Amendments in criminal laws is a continuous process to make the laws in accordance with contemporary needs and aspirations of the people. The Department-related Parliamentary Standing Committee on Home Affairs, in its 146<sup>th</sup> Report dated 23.06.2010, had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier the Parliamentary Standing Committee in its 111<sup>th</sup>**

**and 128<sup>th</sup> Reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece-meal amendments in respective Acts. Government of India has initiated the process for comprehensive amendments to criminal laws in consultation with all the stakeholders.**

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